

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF D S HOME CONSTRUCTION
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	D S Home Construction Private Limited
2.	Date of incorporation of corporate debtor	31-08-2012
3.	Authority under which corporate debtor is incorporated / registered	ROC, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2012PTC241467
5.	Address of the registered office and principal office (if any) of corporate debtor	A-67, South Extension-II, South Delhi, Delhi- 110049, India
6.	Insolvency commencement date in respect of corporate debtor	09-05-2025 (Order Upload date: 14.05.2025)
7.	Estimated date of closure of insolvency resolution process	05-11-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vaneet Bhatia, IBBI/IPA-002/IP-N00908/2019-2020/12942
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H No. 19 Bharat Apartments, Sector-13, Rohini, North West, National Capital Territory of Delhi- 110085. vaneetbhatia4@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mavent Restructuring Services LLP S- 376, Panchsheel Park, South Delhi, New Delhi -110017. cirp.dshome@gmail.com
11.	Last date for submission of claims	28-05-2025 (14 days being calculated from order upload date: 14-05-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-VI, has ordered the commencement of a corporate insolvency resolution process of the D S Home Construction Private Limited on 09-05-2025.

The creditors of D S Home Construction Private Limited, are hereby called upon to submit their claims with proof on or before 28-05-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vaneet Bhatia
Interim Resolution Professional
D S Home Construction Private Limited
IBBI Reg. No. - IBBI/IPA-002/IP-N00908/2019-2020/12942
AFA valid up to: 31.12.2025

Communication Address: Mavent Restructuring Services LLP
S- 376, Panchsheel Park, South Delhi, New Delhi -110017

Date: 15.05.2025
Place: New Delhi

Motilal Oswal Home Finance Limited Corporate Office : Motilal Oswal Tower, RahimTullah Savani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. Email : hfquery@motilaloswal.com. CIN Number : U65923MH2013PLC248741

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002) Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formerly known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

Table with 5 columns: Sl. No., Loan Agreement No./Name of the Borrower/Co-Borrowers/ Guarantors, Date of Demand Notice & Outstanding, Date of Symbolic Possession Taken, Description of the Immovable Property. Includes details for LXM0BHIWANI22-230641505 BORROWER- PAWAN MOTERAM CO-BORROWER- POOJA PAWAN.

IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) (CIN : L65110T2014PLC097792) Registered Office : KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

APPENDIX IV (Rule 8(1)) POSSESSION NOTICE (For immovable property) Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28.12.2024 calling upon the borrower, co-borrowers and guarantors 1. NEW PAKIZA HOISERY, 2. RABIA HAJJAN (IN THE CAPACITY OF AVAILABLE LEGAL HEIR OF LATE HAJI ANWAR), 3. PAKIZA SHOPPERS, 4. RABIA HAJJAN, 5. SHAQIL AHMAD, 6. SHOAB HAZI ANWAR, 7. SHAQIL AHMAD (IN THE CAPACITY OF AVAILABLE LEGAL HEIR OF LATE HAJI ANWAR), 8. SHOAB HAZI ANWAR (IN THE CAPACITY OF AVAILABLE LEGAL HEIR OF LATE HAJI ANWAR), to repay the amount mentioned in the notice being Rs.1,61,55,683.17/- (Rupees One Crore Sixty One Lac Fifty Five Thousand Six Hundred Eighty Three and Seventeen Paise Only) as on 26.12.2024 within 60 days from the date of receipt of the said Demand notice.

Table with 2 columns: Sr. No., Name and Address of the Borrower(s) and Date & NPA Date. Includes details for Mr. Lall Chhokra S/O Radhey Shyam Chhokra (Applicant) and Mr. Nidhi Chhokra W/o Lall Chhokra (Co-ApPLICANT).

Table with 2 columns: Sr. No., Name and Address of the Borrower(s) and Date & NPA Date. Includes details for Mr. Varun Sharma S/O Purushottam Sharma (Applicant) and Mr. Yash Sharma S/O Purushottam Sharma (Co-ApPLICANT).

ADITYA BIRLA CAPITAL Registered Office : Indian Rayon Compound, Veraval, Gujarat - 362 266. Corporate Office : 12th Floor, R Tech Park, Nirion Complex, Near Hub Mall, Goregaon (East) Mumbai-400 063, MH.

DEMAND NOTICE (Under Sec 13(2) of the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")) On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI acts initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Table with 4 columns: Sr. No., Name and Address of the Borrower(s), Demand Date & NPA Date, Description of Immovable Property. Includes details for Mrs. Seenu, W/o. Karamvir, H.N. 46 First Floor Block G Pocket 6 Sector 16 Rohini Rajapur Kalan North West Delhi - 11 0085.

With further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower's shall fail to make payment to ABCL as aforesaid, then ABCL shall proceed against the above Secured Asset(s) / Immoveable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower's / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

WOODSVILLA LIMITED (CIN:L55101DL1994PLC030472) REGD OFF: E-4,IIND FLOOR, DEFENCE COLONY,NEW DELHI - 110024 (Tel:011-41552060) Website: www.woodsvilla.in, Email: woodsvillaresort@gmail.com

Table with 6 columns: Particulars, Quarter Ended Mar'25 Audited, Quarter Ended Dec'24 Un-Audited, Quarter Ended Mar'24 Audited, Year Ended Mar'25 Audited, Year Ended Mar'24 Audited. Includes Total Income, Net Profit before exceptional items and Tax, Net Profit after exceptional items and Tax, Net Profit/Loss after Tax, Total Comprehensive Income for the period (Net of Tax), Equity Share Capital, Other Equity, Earnings per Share.

* There was no extra-ordinary item during the Quarter and Year Ended March 31, 2025 ** As at March 31, 2025 *** As at March 31, 2024 # Not Annualised We declare that the Audit Report issued by the Statutory Auditors of the Company on the Quarterly and Annual Audited Financial Results for the period ended on March 31, 2025, was unmodified.

HINDUJA HOUSING FINANCE LIMITED Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Office: F-8, Mahalaxmi Tower Tower, Sector-4, Vaidhali, Ghaziabad-201010 Email: auction@hindujahousingfinance.com

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding due dates mentioned below. We have already issued Demand Notice dated as mentioned below under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgement not received. We have indicated our intention of taking possession of securities owned on or after the date of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank/ Secured Creditor may exercise any of the rights conferred vide section 13(4) of SARFAESI Act while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Table with 5 columns: Sr. No., Name of Borrowers/Guarantors / LAN, NPA Date, Demand Notice Date, Amount Outstanding. Includes details for Mr. Rajesh Rajesh, Mrs. Dauli Dauli, Mr. Pravech Tyagi, Mr. Anurag Tyagi, Mr. Vikram Singh, Mrs. Vimala Devi, Mr. Anand Singh, Mrs. Samta Singh, Mr. Mohit Mohit, Mrs. Amaravati Devi & Mr. Ramkumar Ramkumar, Mr. Manoj Kumar, Mrs. Manjari Bai, Mr. Ashok Rai, Mr. Manoj Kumar, Mr. Anand Singh, Mrs. Samta Singh, Mr. Mohit Mohit, Mrs. Amaravati Devi & Mr. Ramkumar Ramkumar, Mr. Manoj Kumar, Mrs. Manjari Bai, Mr. Ashok Rai, Mr. Manoj Kumar, Mr. Anand Singh, Mrs. Samta Singh, Mr. Mohit Mohit, Mrs. Amaravati Devi & Mr. Ramkumar Ramkumar.

CAN FIN HOMES LTD. CIN: L85110KA1987PLC008699; Above Canara Bank Building First Floor, Plot No. C-3, Sector-1, Noida, India, Pincode - 201301 Email: noia@canfinhomes.com Ph: 0120-2970164 / 65 / 67 Mob: 7625079126

DEMAND NOTICE Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002. Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / guarantors listed hereunder (hereinafter referred to as the 'said Borrowers'), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below. The said Borrowers, have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice (as per the provisions of Rule 3(1)). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act.

Table with 5 columns: Sr. No., Name of Borrowers/Guarantors with address, Amount claimed as per Demand Notice, Description of the Immovable Property, Date of NPA. Includes details for Mr. Lall Chhokra S/O Radhey Shyam Chhokra (Applicant) and Mr. Nidhi Chhokra W/o Lall Chhokra (Co-ApPLICANT).

* Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment. You are hereby called upon to pay the above said amount with contracted rate of interest therein within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to provisions of Section 13(8) of the Act, in respect of time available to them to redeem the secured assets

Date: 14.05.2025, Place: Noida Sd/-, Authorised Officer, Can Fin Homes Ltd.

EQUITAS SMALL FINANCE BANK LTD (Formerly Known As Equitas Finance Ltd) Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002 # 044-42995000, 044-42995050

SALE NOTICE FOR THE SALE OF IMMOVABLE PROPERTY E-Auction Sale Notice for the sale of immovable assets under SARFAESI Act, 2002, R/w rule 8(6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrowers, Co borrowers and Guarantors that the below described immovable property mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Equitas Small Finance Bank Ltd., will be sold on 16-06-2025 "AS IS WHERE IS" "AS IS WHAT IS CONDITION" for recovery of below mentioned amount due to Equitas Small Finance Bank Ltd., from the following borrowers.

Table with 3 columns: Sr. No., Borrower's Name & Address Total Due + Interest from, Description of the Immovable Property. Includes details for Sahl Gupta S/o Ramesh Chand and Anjali W/o Sahl Gupta.

For details and queries on purchase and sale: The intending bidders/purchasers are advised to visit ESFB Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/itself in all respects there to before submitting the bid. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and password well in advance. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of NEFT/RTGS/ID in the account of "Equitas Small Finance Bank Ltd", Account No- 20000807725 and IFSC Code- ESFB001001, Bhagyanagar Galleria, New No. 18, Bazulla Road, T. Nagar, Chennai - 600 017 drawn on any nationalized or scheduled Bank on or before 13-06-2025. For detailed terms and conditions of the E-Auction sale, please refer to the link provided www.equitasbank.com & https://www.bankauctions.com

Date: 15-05-2025 Place: (Karnal, Haryana), Chennai Sd/-Authorised Officer, Equitas Small Finance Bank Ltd

SATYA Micro Housing Finance Private Ltd Regd. Office: 519, 5th Floor, DLF Prime Tower, Okhla Industrial Area, Phase - 1, New Delhi - 110020 Corporate Office: 7th Floor, Prus Heights, Sector 125, Noida - 201303

POSSESSION NOTICE (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002) Whereas the undersigned being the authorized officer of SATYA MICRO Housing Finance Private Limited (hereinafter referred to as 'SMHFPL'), having its registered office at 519, 5th Floor, DLF Prime Tower, Okhla Industrial Area, Phase - 1, New Delhi - 110020 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on me under sub section (4) of section 13 of the Act read with the Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the property will be subject to the Charge of SATYA MICRO Housing Finance Private Limited (SMHFPL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets:

NOTICE This Publication is This is for Constructive Notice and Release of Lien for M/S 88, SECTOR - 35, BANGALUR KHATOLA, GURUGRAM, HARYANA-122001 to appear in person or through authorized representative before the District Level Micro & Small Facilitation Council Ludhiana, District Industries Centre, Ludhiana on DATED 09-06-2025 regarding claim reference period submitted by claimant M/S RED KING KENT (INDIA) U/s 18(1) of MSME Act 2006 bearing as follows: MSEC/DIC/2024/2938. If respondent still fails or per se to appear as above then arbitration proceedings shall be conducted as per section 23 & 25 of Arbitration and Conciliation Act and award shall also be passed on the basis of evidence before it. Member Secretary cum General Manager District Industries Centre Industrial Estate, Ludhiana Ph No:- 0161-2540695 Email Id:- dcludhiana5@gmail.com, Ludhiana.msec@gmail.com

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE BANKEE BEHARI EXPORTS LIMITED

Table with 3 columns: Sr. No., PARTICULARS, DETAILS. Includes details for Name of corporate debtor (SHREE BANKEE BEHARI EXPORTS LIMITED), Date of incorporation of corporate debtor (07/07/1994), Authority under which corporate debtor is incorporated / registered (ROC/Delhi).

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of SHREE BANKEE BEHARI EXPORTS LIMITED on 13th May 2025. The stakeholders of SHREE BANKEE BEHARI EXPORTS LIMITED are hereby called upon to submit their claims with proof on or before 12th June 2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

ADITYA BIRLA CAPITAL Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362 266. Corporate Office : 12th Floor, R Tech Park, Nirion Complex, Near Hub Mall, Goregaon (East) Mumbai-400 063, MH.

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Panel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurwad (East), Mumbai - 400042.

Table with 5 columns: Sr. No., Loan Account Number, Borrower's Name, Outstanding Amount as on 12th May 2025, Date of Sale Notice. Includes details for SANJAY SHINDE, ANKUSH MITTAL, ANUBHAV KUMAR, AMITHESH DUTT MISHRA, KAMISH NANDAN, HARSH KUMAR GUPTA, RAVI KAPOOR, VIVECHA CHAUHAN, AMIT ARORA, SURBHI GARG, BIJENDER KUMAR, ASHOK KUMAR, SANJAY KAPOOR, TUSHAR HOPRA, ANIL KUMAR, JYOTI GUPTA, SANJEEV SIHAG.

Date : 15.05.2025 Sd/- Place : DELHI, HARYANA HDFC BANK LTD.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF D S HOME CONSTRUCTION PRIVATE LIMITED

Table with 3 columns: Sr. No., Name of corporate debtor, Details. Includes details for D S Home Construction Private Limited, Date of incorporation of corporate debtor (31-08-2012), Authority under which corporate debtor is incorporated / registered (ROC, Delhi), Corporate Identification No. / Limited Liability Identification No. of corporate debtor (U70102DL2012PTC241467), Address of the registered office and principal office of corporate debtor (A-67, South Extension-II, South Delhi, Delhi-110049, India), Insolvency commencement date in respect of corporate debtor (09-05-2025 (Order Upload date: 14.05.2025)), Estimated date of closure of insolvency resolution process (05-11-2025), Name and registration number of the insolvency professional acting as interim resolution professional (Mr. Vaneet Bhatia, IBB/IFA-002/IFP-NO0908/2019-2020/12942), Address and e-mail of the interim resolution professional, as registered with the Board (H No. 19 Bharat Apartments, Sector-13, Rohini, North West, National Capital Territory of Delhi - 110085, vaneetbhatia4@gmail.com), Address and e-mail to be used for correspondence with the interim resolution professional (S-376, Panchsheel Park, South Delhi, New Delhi - 110017, cirp.ds.home@gmail.com).

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-VI, has ordered the commencement of a corporate insolvency resolution process of the D S Home Construction Private Limited on 09-05-2025. The creditors of D S Home Construction Private Limited, are hereby called upon to submit their claims with proof on or before 28-05-2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Sd/- Vaneet Bhatia Interim Resolution Professional D S Home Construction Private Limited IBB/IFA-002/IFP-NO0908/2019-2020/12942 AFA valid up to: 31.12.2025 Date: 15.05.2025 Communication Address: Mavent Restructuring Services LLP S-376, Panchsheel Park, South Delhi, New Delhi -110017 Place: New Delhi

